

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... **APPLICANT / PETITIONER**

v.

M/s. Advance Navotpad Surfactants Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.07.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member(Judicial)

Sh. S. K Mohapatra,

Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner : Mr. Ranjit Singh, Mr. H.S Kohli, Advocates

ORDER

Learned counsel for the applicant is present. None appears for the respondent. In spite of two opportunities granted to file reply to the respondent, nobody appears on behalf of the respondent and the reply is also not filed. Hence, right to file the reply is closed and the matter is fixed for final arguments on 11th July, 2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

03.07.2018
Aarti